

ITEM NO.1

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 1-3/2014 in Civil Appeal No(s). 6169-6171/2013

STATE OF U.P. & ORS.

Appellant(s)

VERSUS

M/S JASWANT SUGAR MILLS LTD.& ORS.ETC.

Respondent(s)

(For correction of typographical error and office report)

Date : 22/09/2014 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

HON'BLE MR. JUSTICE PRAFULLA CHANDRA PANT

For Appellant(s)

Mr. Vishwajit Singh, Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.

Ms. Bharti Tyagi, Adv.

Mr. Vinay Garg, Adv.

For Respondent(s)

Mr. Anupam Lal Das, Adv.

Mr. Anirudh Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

After arguing the matter for some some, learned counsel for the respondents sought permission to withdraw the I.A. Nos. 1-3 of 2014 i.e. application for correction of typographical errors in paras 13 and 33 of judgment dated 30.06.2014 passed by this Court. Liberty, as sought for, is granted. I.A. Nos. 1-3 of 2014 is dismissed as withdrawn.

(Neeta)
Sr. P.A.

(Usha Sharma)
COURT MASTER